

**Scheduled Castes and Scheduled Tribes:—**

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their Seventh Report on the Ministry of Defence (Department of Defence Productions)—Reservations for Scheduled Castes and Scheduled Tribes in Defence Public Sector Undertakings.
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Eighth Report on the Ministry of Communications (Posts and Telegraphs Department) — Reservations for and Employment of Scheduled Castes and Scheduled Tribes in the Posts and Telegraphs Department.
- (3) Eighteenth Report regarding action taken by Government on the recommendations contained in their Ninth Report on the Ministry of Finance (Department of Banking)—Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in the State Bank of India and its subsidiaries.

**CENTRAL EXCISES AND SALT (AMENDMENT) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the

Central Excises and Salt Act, 1944."

*The motion was adopted.*

SHRI K. R. GANESH: Sir, I introduce the Bill.

12.08 hrs.

**MATTERS UNDER RULE 377**

- (1) REPORTED LOOTING OF JEWELS FROM AIR INDIA CARGO TERMINAL AT KENNEDY AIRPORT, NEW YORK

श्री शंकर दयाल सिंग (चतरा) माननीय अध्यक्ष जी, मैं सरकार का ध्यान कल जो कैंडी एयरपोर्ट न्यूयार्क में घटना घटी और एयर इंडिया के गोदाम में तकरीबन 5 लाख डालर के हीरे जवाहरात चोरी किये गये और जिस दग से लुटेंगे ने उन को लूटा, उस की ओर सरकार का ध्यान आह्वान करने हुए चाहूंगा कि सरकार इस पर वक्तव्य दे।

मान्यवर इसमें एयर इंडिया की जहा साख दम होती है वहां नुकसान भी हुआ है। इस लिए गम्भीरता से इस मामले को लेना चाहिये और अमरीका सरकार से यह कहना चाहिये कि उसको इसका हरजाना देना है। मैं इस सम्बन्ध में सरकार से कहना चाहूंगा कि सरकार इस पर एक वक्तव्य दे जिससे ससद सदस्यों को पूरी जानकारी हो।

- (11) NON-AVAILABILITY OF FOODGRAINS AND CEMENT IN GUJARAT

SHRI K. S. CHAVDA (Patan): I thank you very much for allowing me to raise two important matters under rule 377, regarding the State of Gujarat. One is regarding the non-

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†Introduced with the recommendation of the President.